

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 7551/2017

(Arising out of impugned final judgment and order dated 21-04-2017 in CRM No. 30284/2011 passed by the High Court Of Judicature At Patna)

GOVIND PRASAD KEJRIWAL

Petitioner(s)

VERSUS

THE STATE OF BIHAR &amp; ANR.

Respondent(s)

( IA No. 76115/2017 - EXEMPTION FROM FILING O.T.  
and IA No. 99083/2017 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES and IA No. 76117/2017 - PERMISSION TO  
FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 24-01-2020 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ASHOK BHUSHAN  
HON'BLE MR. JUSTICE M.R. SHAHFor Petitioner(s) Mr. Pankaj Bhagat, AOR  
Ms. Ishita Rawat, Adv.For Respondent(s) Mr. E. C. Vidya Sagar, AOR  
Mr. Manish Kumar, Adv.  
Mr. Jaideep Khanna, Adv.Mr. Pavan Kumar, AOR  
Mr. R.N. Pareek, Adv.  
Mr. Pratyush, Adv.

UPON hearing the counsel the Court made the following

## O R D E R

Leave granted.

Arguments heard.

Judgment reserved.

(MEENAKSHI KOHLI)  
COURT MASTER(RENU KAPOOR)  
COURT MASTER